

Through Video Conference via Cisco WebEx.
CBI Case No.87 /2019.
CBI v. Vishwanath Aggarwal & Ors.
(Delhi State Newspaper Employees Federation CGHS Ltd)

28.08.2020.

The matter is taken up for hearing through video conference in view of the office order Nos. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 & Power/Gaz./RADC/2020E-7784-7871 dated 30.07.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Present:- Ms. Shashi Vishwakarma, PP for the CBI.

Proceedings against the accused No. 8 have abated.


Sh. Abhishek Prasad, counsel for accused Nos. 1 to 3.
Dr. Sushil Kumar Gupta, counsel for accused No.6.
Sh. S. K. Bhatnagar, counsel for accused Nos. 7 & 10.

None has joined the proceedings on behalf of accused Nos. 4, 5 & 9. In view of the letter No. 249/RG/DHC/2020 dated 06.08.2020 of the Hon'ble High Court of Delhi, no adverse order is being passed today.

Re-list for arguments on charge on 14.10.2020.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on resumption of normal functioning of courts or as and when the undersigned visits the court.


(SANJAY GARG)
Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/28.08.2020.